

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2015

Subject : Petition for implementation/enforcement of the provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2014 regarding declaration of Commercial Operation Date in respect of Unit-IV of Barh Super Thermal Power Station Stage-II (660 MW) and for consequential directions

Petitioner : GRIDCO Limited

Respondents : NTPC Limited & Others

Date of Hearing : **8.10.2015**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Raj Kumar Mehta, Advocate, GRIDCO
Shri Abhishek Upadhyay, Advocate, GRIDCO
Ms. Himanshi Audley, Advocate GRIDCO
Shri A.K. Samantaray, GRIDCO
Shri R. Mansingh, GRIDCO
Shri S.R. Sarangi, GRIDCO
Shri Shubham Arya, Advocate, NTPC
Ms. Abiha Zaidi, Advocate, POSOCO

Record of Proceedings

During the hearing, the learned proxy counsel for the respondent, NTPC prayed for adjournment of the hearing in the matter due to personal difficulty of the counsel. The learned counsel of the petitioner did not object to the same.

2. The Commission directed the petitioner to serve copy of the petition to the respondents ERPC and ERLDC, if not already served, by 14.10.2014. The Commission also directed the said respondents to file their comments/ replies by 23.10.2015 with copy to the other. Pleadings in the matter shall be exchanged between the parties prior to the next date of hearing.

3. Matter shall be listed for hearing on 5.11.2015.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

